

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.

Date of Hearing : 21.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Rajasthan Solar Park Development Company Limited (RSDCL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and 3 Ors.

Parties present : Shri Ranji Thomas, Sr. Advocate, RSDCL
Shri Aditya Singh, Advocate, RSDCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Purna Priyadarshini, Advocate, NTPC
Shri Atharva Gaur, Advocate, NTPC
Sh. Ashwin Ramanathan, Advocate, RSEKPL
Shri R K Avasthi, Adcocate, RSDCL
Shri B. S. Dandona, RSEKPL
Shri Ranjit S. Rajput, CUTIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Rajasthan Solar Park Development Company Limited (RSDCL) filed the present petition, inter-alia, for an extension of timelines for connectivity from the present date of 1.6.2022 to 15.3.2022 for Nokh Solar Park of 925 MW capacity; extension of LTA operationalization from the date of 1.8.2022 to 31.3.2023 for 190 MW capacity and 1.11.2023 for 735 MW.

2. Learned counsel for Respondent No.4, Rising Sun Energy (K) Private Limited (RSEKPL), submitted that the Solar Power Plant developed by it is the only plant that has been executed at Nokh Solar Park while the plants developed by others have been



delayed. He further submitted that the Petitioner, in its recent affidavit filed before the Commission, has sought to bring on record new facts and new grounds for the first time, which need to be responded to by filing an additional affidavit. He further submitted that on account of the unavailability of the evacuation infrastructure, RSEKPL has suffered losses.

3. In response, learned counsel for the Petitioner submitted that an additional affidavit may be filed by the Respondent, RSEKPL, and the Petitioner may be allowed to file a counter affidavit to it. As regards the submissions of RSEKPL of incurring losses, it may file a separate petition.

4. Learned counsel for the CTUIL submitted that the Petitioner has failed to bring on record the fact of the grant of extension of SCOD by MNRE, and this, in turn, would change the prayers of the present petition since the instant petition pertains to extension of connectivity as well as LTA. She further submitted that the Petitioner needs to amend its prayers in the present petition.

5. Learned counsel for the Petitioner requested that he may be allowed to file an additional affidavit, bringing on record all the new developments, etc., including amendment of prayers, if need be.

6. After hearing the parties, the Commission directed the Petitioner to file an additional affidavit bringing on record all the new facts and other relevant information by 13.3.2024, with advance copy to the Respondents, who may file their replies, if any, by 12.4.2024, with an advance copy to the Petitioner. The Commission further directed the parties to adhere to the timelines and observed that no extension of time would be entertained.

7. The matter will be listed for final hearing on 24.4.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

